

ITEM NO.3

COURT NO.10

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18854/2012

(Arising out of impugned final judgment and order dated 23-01-2012 in RFA No. 2064/2005 passed by the High Court of Karnataka at Bangalore)

R.NATARAJ & ANR.

Petitioner(s)

VERSUS

N.RAMACHANDRAPPA & ORS.

Respondent(s)

Date : 06-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Chandra Udaya Singh, Sr.Adv.
Mr. Trideep Pais, Adv.
Mr. G.V. Chandra Sheker, Adv
Mr. Mudappa, Adv.
Ms. Anjana Chandrashekar, AOR

For Respondent(s) Mr. Nitin Kumar Thakur, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a non-miscellaneous day for final hearing after ten days.

(USHA RANI BHARDWAJ)
AR CUM PS

(JAGDISH CHANDER)
BRANCH OFFICER